

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/9105/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Nasim Akhtar
Spl. Judge, NDPS, Assam

Dated Guwahati, the 06th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. SPL/NDPS/112, dated 27.08.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024 for travelling from Guwahati to Srinagar and return, w.e.f. 10.10.2024 to 16.10.2024, along with your wife Smti. Shamima Rahman, daughters Smti. Zahin Sultana and Smti. Noushin Sultana and son Shri Riyan Akhtar (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

You are allowed to draw an advance payment of 80% towards your proposed LTC for the block period 2022 to 2024.

Further, you are allowed to avail Casual Leave on 14.10.2024 and 15.10.2024.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9106-9108 /2024/A. Dated 06th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

6/9/2024
REGISTRAR (VIGILANCE)

6/9/24